HIGH COURT ORIGINAL SIDE AND APPELLATE SIDE, BOMBAY

SITTING LIST W.E.F. 5th JULY 2021

Sr. No.	Present sitting	Assignment	Assignment
1	The Hon'ble The **CHIEF JUSTICE** AND The Hon'ble Shri. Justice **G. S. KULKARNI** **(Court Room No. 46)**	**APPELLATE SIDE** (A) All Civil and Criminal Public Interest Litigations. (B) Civil Writ Petitions relating to Environmental Issues. (C) All Civil Writ Petitions relating to a challenge to Infrastructure Projects including Railways, Metro, Roads, Bridges, Surface Transport, Water Transport. (D) Civil Writ Petitions against the orders passed by CAT and MAT. (E) Writ Petitions in indirect tax matters under Central Acts and State Acts (including Excise Duty, Customs Duty and Service tax). (F) Matters under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002. (G) Matters against orders passed by DRAT under Recovery of Debts due to Banks and Financial Institution Act, 1993.	**ORIGINAL SIDE** For Admission, hearing and order matters therein: (A) All Public Interest Litigations. (B) Writ Petitions relating to Environmental Issues. (C) All Writ Petitions relating to a challenge to Infrastructure Projects including Railways, Metro, Roads, Bridges, Surface Transport, Water Transport. (D) Civil Writ Petitions against the orders passed by CAT and MAT. (E) Writ Petitions in Indirect Tax matters under Central Acts and State Acts (including Excise Duty, Customs Duty and Service tax). (F) Matters under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002. (G) Matters against orders passed by DRAT under Recovery of Debts due to Banks and Financial Institution Act, 1993.
2	The Hon'ble Shri Justice **A. A. SAYED** **AND** The Hon'ble Shri. Justice **V. G. BISHT** **(Court Room No. 49)**	**APPELLATE SIDE** For Admission, hearing and order matters therein: (A) All Civil Writ Petitions relating to infrastructure of all Courts in the State of Maharashtra. (B) All Civil References. (C) All Civil Writ Petitions Relating to Municipal Corporations, Cantonment areas, (excluding Labour /Service matters) and the matters under Maharashtra Regional Town Planning Act, 1966 (M.R.T.P Act) concerning the above areas. (D) Election Matters and Caste Scrutiny matters pertaining to Elections of Municipal Corporations and Cantonments. (E) All Family Court Appeals.	**ORIGINAL SIDE** For Admission, hearing and order matters therein: (A) All Civil Writ Petitions relating to infrastructure of all Courts in Mumbai (B) All Civil References. (C) All Civil Writ Petitions Relating to Mumbai Municipal Corporation (excluding Labour /Service matters) and the matters under Maharashtra Regional Town Planning Act, 1966 (M.R.T.P Act) concerning the above areas. (D) Election Matters and Caste Scrutiny matters pertaining to Elections of Mumbai Municipal Corporations. (E) Writ Petitions from the year 2019 onwards not assigned to other Courts.

3	The Hon'ble Shri Justice **S. S. SHINDE** **AND** The Hon'ble Shri Justice **N. J. JAMADAR** **(Court Room No. 43)**	**APPELLATE SIDE** For admission, hearing and order matters therein : (A) All Criminal Writ Petitions / Applications for quashing of FIR, C.R., Charge Sheet and order directing investigation under section 156(3) of the Cr. P.C. (except those assigned to other Courts) (B) Confirmation of Death Sentence Cases with connected Appeals. (C) All other Criminal work not assigned to other Courts. (D) Writ Petitions relating to Furlough, Parole, Remission and Commutation of Sentence/ Pre-mature release. (E) All Preventive Detention Matters. (F) Habeas Corpus Matters and Criminal References.	**ORIGINAL SIDE** -------
4	The Hon'ble Shri Justice **K. K. TATED** AND The Hon'ble Shri Justice **PRITHVIRAJ K. CHAVAN** **(Court Room No. 34)**	**APPELLATE SIDE** For admission, hearing and order matters therein : (A) Civil Writ Petitions relating to Judicial Officers and Candidates for the posts of Judicial Officers. (B) Civil Writ Petitions relating to Caste scrutiny committee cases not assigned to other Courts. (C) Civil Writ Petitions relating to Co-operative Societies Acts (Central and State Acts). (D) All Civil Writ Petitions, relating to the Municipal Councils, Zilla Parishads, Nagar Panchayats and Gram Panchayats including Election matters and Caste Scrutiny matters pertaining to Elections (excluding Labour/ Service matters) and the matters relating to Maharashtra Regional Town Planning Act, 1966 (M.R.T.P Act) concerning above mentioned areas.	**ORIGINAL SIDE** For admission, hearing and order matters therein : (A) Writ Petitions relating to Judicial Officers and Candidates for the posts of Judicial Officers. (B) Writ Petitions relating to Caste scrutiny committee cases not assigned to other Courts. (C) Writ Petitions relating to Co-operative Societies Acts (Central and State Acts).

5	The Hon'ble Shri Justice **P. B. VARALE** **AND** The Hon'ble Shri Justice **N. R. BORKAR** **(Court Room No. 40)**	**APPELLATE SIDE** For admission, hearing and order matters therein :- (A) All Criminal Appeals of even years against Acquittal (except those assigned to other Court). (B) All Conviction Appeals of even years as well as connected Appeals against Acquittal and Appeals for enhancement of Sentence wherein accused is in Jail and connected Appeals arising out of same judgment and all Applications therein. (C) All Criminal Appeals of even years against conviction wherein the accused are on bail and connected appeals arising out of the same Judgment. (D) All Applications for Leave to Appeal. (E)Criminal Applications and Criminal Writ Petitions of Even years in relation to crime against Women and Children up to the year 2015. (F) Criminal Applications and Criminal Writ Petitions of Even years in relation to crime under Prevention of Corruption Act up to the year 2015.	**ORIGINAL SIDE** For admission, hearing and order matters therein : (A) All Criminal Contempt Petitions.
6	The Hon'ble Shri Justice **S. J. KATHAWALLA** **AND** The Hon'ble Shri. Justice **MILIND JADHAV** **(Court Room No. 20)**	**APPELLATE SIDE** For admission, hearing and order matters therein : (A) Civil Writ Petitions relating to Land Acquisition Act, 1894 and all other matters relating to acquisition and requisition of properties. (B) Civil Writ Petitions relating to Maharashtra Land Revenue Code. (C) All Civil Writ Petitions relating to Energy and Airports. (D) Civil Writ Petitions relating to Forests. (F) Contempt Appeals. (G) All Letters Patent Appeals. (H) All Arbitration Appeals pertaining to Division Bench.	**ORIGINAL SIDE** For admission, hearing and order matters therein : (A) Writ Petitions relating to Land Acquisition Act, 1894 and all other matters relating to acquisition and requisition of properties. (B) Writ Petitions relating to Maharashtra Land Revenue Code. (C) All Writ Petitions relating to Energy and Airport. (D) Writ Petitions relating to Forests. (E) All Arbitration Appeals pertaining to Division Bench. (F) All Appeals (except those assigned to other Court).

7	The Hon'ble Shri Justice **UJJAL BHUYAN** **AND** The Hon'ble Shri Justice **MADHAV JAMDAR** **(Court Room No. 24)**	**APPELLATE SIDE** For admission, hearing and order matters therein : (A) All Civil Writ Petitions relating to women and children. (B) All Civil Writ Petitions up to the year 2018 not assigned to other Courts. (C) All Civil Writ Petitions concerning persons with disability. (D) All Civil Writ Petitions relating to APMC Act including Election Matters and Caste Scrutiny matters pertaining to Elections.	**ORIGINAL SIDE** For Admission, hearing and order matters therein: (A) All Writ Petitions concerning women and children. (B) All Writ Petition up to the year 2018 not assigned to other Courts. (C) All Writ Petitions concerning persons with disability. (D) All Writ Petitions relating to APMC Act including Election Matters and Caste Scrutiny matters pertaining to Elections.
8	The Hon'ble Shri. Justice **R.D. DHANUKA** **AND** The Hon'ble Shri Justice **RIYAZ I. CHAGLA** **(Court Room No. 53)**	**APPELLATE SIDE** For admission, hearing and order matters therein (A) Writ Petitions relating to Education, service matters of teaching and non-teaching staff, including Caste Scrutiny matters except those assigned to other Courts. (B) Civil Writ Petitions relating to Educational Institutions (by or against), except those assigned to other Courts. (C) All Civil Work not assigned to other Courts.	**ORIGINAL SIDE** For admission, hearing and order matters therein (A) Writ Petitions relating to Education, service matters of teaching and non-teaching staff, including Caste Scrutiny matters except those assigned to other Courts. (B) Civil Writ Petitions relating to Educational Institutions (by or against), except those assigned to other Courts. (C) All Civil Work not assigned to other Courts.
9	The Hon'ble Shri Justice **S. P. DESHMUKH** **AND** The Hon'ble Shri Justice **ABHAY AHUJA** **(Court Room No. 19)**	**APPELLATE SIDE** For admission, hearing and order matters therein (A) All Appeals, References and Applications in Maharashtra VAT, Sales Tax, Foreign Trade (Regulation and Development) Act, 1992 including FERA, FEMA. (B) All Appeals, References and Applications under Indirect Taxes under Central Acts. (C) Writ Petitions, Appeals and References under Direct Tax Laws. (D) Chartered Accountant References.	**ORIGINAL SIDE** For admission, hearing and order matters therein (A) All Appeals, References and Applications in Maharashtra VAT, Sales Tax, Foreign Trade (Regulation and Development) Act, 1992 including FERA, FEMA. (B) All Appeals, References and Applications under Indirect Taxes under Central Acts. (C) Writ Petitions, Appeals and References under Direct Tax Laws. (D) Chartered Accountant References.

10	The Hon'ble Shri Justice **NITIN JAMDAR** **AND** The Hon'ble Shri Justice **C. V. BHADANG** **(Court Room No. 54)** **COMMERCIAL APPELLATE DIVISION BENCH**	**APPELLATE SIDE** For admission, hearing and order matters therein : (A) All Conviction Appeals of odd years as well as connected Appeals against Acquittal and Appeals for enhancement of Sentence wherein accused is in Jail and connected Appeals arising out of same judgment and all Applications therein. (B) All Criminal Appeals of odd years against conviction wherein the accused are on bail and connected appeals arising out of the same Judgment. (C) All Criminal Appeals of odd years against Acquittal (except those assigned to other Court) (D) Criminal Contempt Petitions. (E)Criminal Applications and Criminal Writ Petitions of Odd years in relation to crime against Women and Children up to the year 2015. (F) Criminal Applications and Criminal Writ Petitions of Odd years in relation to crime under Prevention of Corruption Act up to the year 2015. (G) Appeals under Section 13 of the Commercial Courts Act, 2015.	**ORIGINAL SIDE** For admission, hearing and order matters therein : (A) Appeals under Section 13 of the Commercial Courts Act, 2015.
11	The Hon'ble Smt. Justice **S. S. JADHAV** **AND** The Hon'ble Shri Justice **S. P. TAVADE** **(Court Room No. 6)**	**APPELLATE SIDE** For Admission, hearing and order matters therein: (A) All Civil Writ Petitions relating to Labour and Service (Including those pertaining to APMC, Municipal Corporations, Municipal Councils, Nagar Panchayats etc.) including caste claims relating thereto except those assigned to other Court. (B) Civil Writ Petitions relating to resettlement of project affected persons. (C) All First Appeals. (D) Civil Writ Petitions from the year 2019 onwards not assigned to other Courts.	**ORIGINAL SIDE** For admission, hearing and order matters therein : (A) All Civil Writ Petitions relating to Labour and Service (Including those pertaining to APMC, Municipal Corporations, Municipal Councils, Nagar Panchayats etc.) including caste claims relating thereto except those assigned to other Court. (B) Civil Writ Petitions relating to resettlement of project affected persons.

12	The Hon'ble Shri Justice **K. R. SHRIRAM** **(Court Room No. 16A)** **Commercial Division**	**APPELLATE SIDE** ----	**ORIGINAL SIDE** For admission, hearing and order matters therein:- (A) All Intellectual Property Matters from the year 2019 and onwards. (B) Testamentary Matters. (C) Administration Suits and Partition Suits from the year 2013. (D) All Arbitration Applications under Section 9, 11 of the Arbitration and Conciliation Act from the year 2020 and onwards (except post award under Section 9 of the Act). (E) Arbitration matters not assigned to other Courts.
13	The Hon'ble Shri Justice **G. S. PATEL** **(Court Room No. 37)** **Commercial Division**	**APPELLATE SIDE** For admission, hearing and order matters therein : (A) All Arbitration matters.	**ORIGINAL SIDE** For admission, hearing and order matters therein : (A) All Suits from the year 2013 and onwards. (B) Matters pertaining to Land Acquisition. (C) Matters under Parsi Marriage and Divorce Act and other Matrimonial Suits and matters arising therein. (D) All Insolvency matters. (E) All civil matters of Single Judge not specifically assigned to other Courts. (F) All Commercial Disputes of value of Rupees 100 Crores or more.
14	The Hon'ble Smt. Justice **REVATI MOHITE-DERE** **(Court Room No.3)**	**APPELLATE SIDE** For admission, hearing and order matters therein :- (A) All Criminal Writ Petitions (except those assigned to other Courts) and Criminal Applications u/s 482 of Cr.P.C. (B) All Applications u/s 407 of Cr.P.C. (except those assigned to other Courts) (C) Criminal work of Single Judge not assigned to other Courts (except those assigned to other Courts). (D) All Criminal Revision Applications (except those assigned to other Courts).	**ORIGINAL SIDE** ----

		(E) All pending Anticipatory Bail Applications of the year 2018 from Nos.ABA/1008/2018 to ABA/2720/ 2018.	
15	The Hon'ble Shri. Justice **DAMA SESHADRI NAIDU** **(Court Room No. 10)**	**APPELLATE SIDE** -----	**ORIGINAL SIDE** For admission, hearing and order matters therein:- (A) Suits up to the year 2012 (B) Summary Suits and Undefended Suits. (C) Adoption, Custody and Guardianship matters and Matters arising out of the Guardians And Wards Act and Juvenile Justice Act. (D) Administration Suits and Partition Suits up to the year 2012. (E) Trust Petitions.
16	The Hon'ble Shri Justice **A. S. GADKARI** **(Court Room No. 27)**	**APPELLATE SIDE** For admission, hearing and order matters therein :- (A) All Second Appeals. (B) All Appeals from Order. (C)All Civil Writ-Petitions and Civil Revision Applications under Rent Act and those arising out of orders passed in suits under the Rent Act and Presidency/Provincial Small Causes Courts Act, including the orders passed by these Courts under Code of Civil Procedure. (D) All pending Anticipatory Bail Applications of the year 2019 from Nos. ABA/552/2019 to ABA/870/ 2019.	**ORIGINAL SIDE** For admission, hearing and order matters therein :- (A) Writ Petitions under Maharashtra Land Revenue Code and Maharashtra Stamp Act.
17	The Hon'ble Shri. Justice **NITIN W. SAMBRE** **(Court Room No. 28)**	**APPELLATE SIDE** For admission, hearing and order matters therein :- (A) All Civil Writ Petitions and Civil Revision Applications against the order of Civil Courts (except Rent Act). (B) All Civil Miscellaneous Applications. (C) All Civil Work not assigned to other Courts.	**ORIGINAL SIDE** For admission, hearing and order matters therein:- (A) All Writ Petitions not assigned to other Courts up to the year 2015.

		(D) Civil Contempt References from District Judiciary. (E) All First Appeals. (F) All pending Anticipatory Bail Applications of the year 2019 from Nos. ABA/28/2019 to ABA/548/ 2019.	
18	The Hon'ble Shri. Justice **B.P. COLABAWALLA** **(Court Room No. 2)** **Commercial Division**	**APPELLATE SIDE** ----	**ORIGINAL SIDE** For admission, hearing and order matters therein:- (A) Admiralty Suits and all applications therein. (B) Company Petitions and Applications (Company matters including Appeals against orders of Company Law Board). (C) Appeals under the Companies Act, except part-heard matters of Other Courts. (D) Official Liquidator's reports (not assigned to any Other Court), misfeasance summons, complaints under the Companies Act. (E) All Arbitration matters u/s 34, 37 of Arbitration and Conciliation Act including post award u/s 9 of the Act up to the year 2018. (F) All Intellectual Property Matters up to the year 2018.
19	The Hon'ble Shri Justice **A. K. MENON** **(Court Room No. 21)** **Commercial Division**	**APPELLATE SIDE** ----	**ORIGINAL SIDE** For admission, hearing and order matters therein : (A) All Arbitration Applications under Section 9, 11 of the Arbitration and Conciliation Act up to the year 2019 (except post award under Section 9 of the Act). (B) Arbitration matters under Sections 14, 15 and 29-A of the Arbitration and Conciliation Act. (C) All matters relating to foreign awards including Section 47, 48 of Arbitration and Conciliation Act. (D) All Arbitration matters u/s 34, 37 of Arbitration and Conciliation Act including post award u/s 9 of the Act from the year 2019 and onwards.

			(E) All Chamber work and all applications of miscellaneous nature including execution applications and leave petitions under Clause XII of Letters Patent. AND **SPECIAL COURT MATTERS BE TAKEN UP ON FRIDAY**
20	The Hon'ble Smt. Justice **ANUJA PRABHUDESSAI** **(Court Room No. 16 B)**	**APPELLATE SIDE** For admission, hearing and order matters therein :- (A) All Conviction Appeals of odd years as well as connected Appeals against Acquittal and Appeals for enhancement of Sentence wherein accused is in Jail and connected Appeals arising out of same judgment and all Applications therein. (B) All Conviction Appeals of odd years as well as connected Appeals against Acquittal and Appeals for enhancement of sentence wherein accused is on bail and connected Appeals arising out of same judgment and all Applications therein. (C) All Criminal Appeals of odd years against Acquittal (except those assigned to other Court). (D) All Regular Bail Applications and Applications for cancellation, relaxation or modification of Bail and all other applications concerning Regular Bail matters of odd years up to the year 2017 (except those assigned to other Courts). E) All Pending Regular Bail Applications of the year 2019 from Bail Application No. BA/1/2019 to BA/2600/2019. (F)Criminal Applications and Criminal Writ Petitions of Odd years in relation to crime against Women and Children up to the year 2015. (G) Criminal Applications and Criminal Writ Petitions of Odd years in relation to crime under Prevention of Corruption Act up to the year 2015.	**ORIGINAL SIDE** ----

21	The Hon'ble Shri. Justice **P. D. NAIK** **(Court Room No. 17 Annex)**	**APPELLATE SIDE** For admission, hearing and order matters therein :- (A) All Conviction Appeals of even years as well as connected Appeals against Acquittal and Appeals for enhancement of Sentence wherein accused is in Jail and connected Appeals arising out of same judgment and all Applications therein. (B) All Conviction Appeals of even years as well as connected Appeals against Acquittal and Appeals for enhancement of sentence wherein accused is on bail and connected Appeals arising out of same judgment and all Applications therein. (C) All Criminal Appeals of even years against Acquittal (except those assigned to other Court). (D) All Regular Bail Applications and Applications for cancellation, relaxation or modification of Bail and all other applications concerning Regular Bail matters of even years up to the year 2018 (except those assigned to other Courts). E) All Pending Regular Bail Applications of the year 2019 from Bail Application Nos. BA/2601/2019 and onwards of that year. (F)Criminal Applications and Criminal Writ Petitions of Even years in relation to crime against Women and Children up to the year 2015. (G) Criminal Applications and Criminal Writ Petitions of Even years in relation to crime under Prevention of Corruption Act up to the year 2015.	**ORIGINAL SIDE** -----
22	The Hon'ble Shri. Justice **M. S. KARNIK** **(Court Room No. 34 Annex)**	**APPELLATE SIDE** For admission, hearing and order matters therein :- (A) Civil Writ Petitions arising from Industrial / Labour Laws. (B) All Civil Writ Petitions not assigned to other Courts.	**ORIGINAL SIDE** For admission, hearing and order matters therein:- (A) Writ Petitions arising from Industrial / Labour Laws. (B) All Writ Petitions not assigned to other Court from the year 2016 and onwards.

		(C) Civil/ Criminal Writ Petitions, Revisions against orders of Family Courts and CJSD Court in Maintenance matters including matters arising from orders under Chapter–IX of Cr.P.C. and against orders of Criminal Courts arising from the said Chapter of Cr.P. C. (D) Civil Writ Petitions, Revisions against orders of Family Courts. (E) All pending Anticipatory Bail Applications of the year 2015 to 2017 and of the year 2018 from Nos. ABA/143/2018 to ABA/984/ 2018.	
23	The Hon'ble Smt. Justice **BHARATI H. DANGRE** **(Court Room No. 9)**	**APPELLATE SIDE** For admission, hearing and order matters therein :- (A) Anticipatory Bail Applications and Regular Bail Applications (except those assigned to other Courts) and Applications for cancellation, relaxation or modification of Bail and all other applications concerning Bail matters, arising from Districts except Greater Mumbai and Thane District (including Palghar). (B) All Applications for leave to prefer Appeal of odd years.	**ORIGINAL SIDE** ----
24	The Hon'ble Shri Justice **SARANG V. KOTWAL** **(Court Room No. 30 Annex)**	**APPELLATE SIDE** For admission, hearing and order matters therein :- (A) Anticipatory Bail Applications and Regular Bail Applications (except those assigned to other Courts) and Applications for cancellation, relaxation or modification of Bail and all other applications concerning Bail matters, arising from Greater Mumbai and Thane District (including Palghar). (B) All Applications for leave to prefer Appeal of even years.	**ORIGINAL SIDE** -----

N O T E

1) All Courts may take up cases for final hearing including old cases pertaining to their assignment at least on one day in a week.

2) The matters / cases, wherein Apex Court had passed order for expeditious hearing/ time bound hearing may be given priority. The matters of Senior Citizens may also be given priority.

3) The Criminal Appeals pending for more than five years in which the accused is / are in Jail may be given priority.

4) Applications/petitions for review/clarification of the orders or Speaking to the Minutes of the Orders passed by the Division Bench of which the presiding Judge is not available, be placed before the Division Bench consisting of the companion Judge of the former Division Bench.

5) Applications/petitions for review/clarification of the orders or Speaking to the Minutes of the Orders passed by the Division Bench of which the presiding Judge is not available and the companion Judge of the Division Bench is available be placed before the Division Bench consisting of **Hon'ble Shri Justice K. K. TATED** and the companion Judge of the former Division Bench.

6) The Applications/Petitions for review/clarification of the orders or Speaking to the Minutes of the orders passed by the Division Bench of which both the Judges are not available may be placed before the Division Bench headed by the **Hon'ble Shri Justice K. K. TATED.**

7) The Applications/Petitions for review/clarification of the orders or Speaking to the Minutes to the orders passed by the Single Judge who is not available shall be placed before the Single Judge before whom the main matter would lie if it were pending.

8) Contempt Petition (Civil) will be taken up by the concerned Division Bench or Single Judge, as the case may be, before which the main matter is pending or before which the main matter would lie if it were pending.

9) The Larger Benches and Special Benches will as far as possible be constituted on **Friday**.

10) The matters in Chambers during lunch may be taken up subject to convenience of the Hon'ble Judges, and if they so desire.

11) Connected Criminal Appeals of Single Judge Bench (arising out of same Judgment) may be placed before the Single Judge Bench before whom the old appeal is pending.

12) All the commercial disputes of the value of Rs. 100 Crores or more will be taken up by the Court presided over by the **Hon'ble Shri. Justice G. S. Patel** and the category of matters involving commercial disputes below Rs. 100 Crore will be taken up by the respective Courts taking up the respective assignment.

13) Upon change of roster, Part Heard matters shall stand released and shall be placed before the Hon'ble Court as per the roster. However, if all the parties to the proceedings make a joint written request for retention of the matter before the Hon'ble Court which had partly heard the matter before the change of roster and if the Hon'ble Court endorses such request, the Registry would place the matter before the Hon'ble the Chief Justice after verifying the record. Upon acceptance of such proposal by the Hon'ble the Chief Justice, such Part Heard matter shall be assigned to the Hon'ble Court which had endorsed the joint written request of all the parties to the proceedings.

Dated this 29th day of June 2021

By Order,

Sd/-
(D. P. Surana)
I/c Prothonotary & Sr. Master,
High Court, O.S. Bombay.

Sd/-
(V. R. Kachare)
Registrar (Judl-I),
High Court, A.S., Bombay.